

Wage Board for Engineering Industry

*118. **Shri Indrajit Gupta:** Will the Minister of Labour and Rehabilitation be pleased to state:

(a) whether the interim relief recommended by the Central Wage Board for Engineering Industries has been paid by all the Engineering units in all States in India;

(b) if not, the number of units, State-wise, which have not paid the interim relief; and

(c) the steps taken to secure the implementation of the Wage Board's recommendations?

The Minister of State in the Ministry of Labour, Employment and Rehabilitation (Shri L. N. Mishra): (a) Not yet.

(b) Information is being collected and will be placed before the House when received.

(c) The recommendations of the Wage Board are being implemented through the State Governments. The latter are making all efforts to persuade the employers concerned to grant the interim relief as recommended by the Wage Board.

7 नवम्बर, 1966 को पुलिस द्वारा गोली बारी

* 19. श्री ब्रह्म बिहारी बाजपेयी :

श्री कंचन लाल गुप्त :

श्री स० चं० सामन्त :

श्री क० ना० तिवारी :

श्री विभूति मिश्र :

श्री श्रीकार लाल बोरवा :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि 7 नवम्बर, 1966 को दिल्ली में हुई घटना की जांच पूरी हो गई है;

(ख) यदि हां तो यह जांच किस अधिकारी से करवाई गई थी;

(ग) उसके क्या परिणाम निकले हैं; और

(घ) क्या इस प्रतिवेदन की एक प्रति सभा-पटल पर रखी जायेगी ?

गृह-कार्य मन्त्रालय में राज्य-मंत्री (श्री बिद्या चरण शुक्ल) : (क) से (घ). 7 नवम्बर, 1966 को दिल्ली में हुई घटना से सम्बन्धित मामलों की जांच जो दिल्ली पुलिस के एक उप-महानिरीक्षक की देखरेख में चल रही थी, पूरी हो चुकी है। इन जांचों के परिणामस्वरूप 5 मामलों में जिनमें 91 व्यक्तियों पर विभिन्न अपराधों, दंगा, हत्या करने का प्रयत्न, सरकारी कर्मचारी के कर्तव्यपालन में बाधा पहुंचाने के लिये, चोट पहुंचाने के कारण हत्या जैसे अभियोग लगाये गये थे, न्यायालयों में चले रहे हैं। 7 नवम्बर की घटनाओं की कोई सामान्य जांच नहीं हुई और किसी प्रतिवेदन की प्रति सभा-पटल पर रखने का प्रश्न ही नहीं उठता।

Law against resorting to political fasts and Self-Immolations

*120. **Shri C. C. Desai:**
Shri R. Barua:

Will the Minister of Home Affairs be pleased to state:

(a) whether Government have under consideration any proposal to prevent people by law, from resorting to fasts and self-immolations on different political issues; and

(b) if so, the details of the measure contemplated in this regard?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) No, Sir.

(b) Does not arise.

Code of Discipline for Govt. Employees

*121. Shri Yashpal Singh: Will the Minister of Labour and Rehabilitation be pleased to state:

(a) whether Government have introduced the Code of Discipline for employees in the Ministries, Departments and Undertakings of the Central Government, where it has not already been introduced;

(b) if not, the reasons for the delay; and

(c) the time by which it is likely to be introduced?

The Minister of State in the Ministry of Labour, Employment and Rehabilitation (Shri L. N. Mishra): (a) to (c). The Code of Discipline is not yet applicable to the Railways, Ports and Docks and public sector undertakings (registered as Companies) under the Defence Ministry.

2. No agreement has been reached between the Railway Board and the employees' Federations on a revised Code prepared by the Board. One of the Federations has taken the view that the existence of the Permanent Negotiating Machinery renders the Code superfluous so far as the Railways are concerned.

3. In the Ports and Docks no agreement has yet been reached amongst the workers' representatives on the Criteria for Recognition of Unions, which is an integral part of the Code. Thus, the Code has not yet been applied to the Ports and Docks. Efforts to secure agreement on this point are continuing.

4. Some progress has been made in the introduction of the Code in the public sector undertakings under the Defence Ministry.

Privy Purses

*122. Shri George Fernandes;
Shri Bibhutji Mishra;
Shri K. N. Tiwary:

Will the Minister of Home Affairs be pleased to state:

(a) whether Government are aware of the suggestion made by the former ruling families in India who are recipients of privy purses that they do not desire the continuation of the privy purses any more;

(b) whether Government are considering any proposal for the abolition of privy purses to these erstwhile rulers and/or their dependents and heirs; and

(c) the total amount of money paid in the form of privy purse since its introduction, year-wise?

The Minister of Home Affairs (Shri Y. V. Chavan): (a) The Government of India have not received any such suggestion from the Rulers who are getting privy purses.

(b) No, Sir.

(c) The payment of privy purses became the responsibility of the Central Government with effect from 1st April, 1950. A statement showing the amounts paid as privy purses is laid on the Table of the House. [Placed in Library. See No. LT-135/67].

Assurance to Non-Hindi Speaking People

*123. Shri Seshiyam: Will the Minister of Home Affairs be pleased to state:

(a) whether Government have taken any decision to give statutory form to the assurance given by the late Prime Minister Shri Nehru to the non-Hindi Speaking States;

(b) whether Government have any proposal to consult the non-Hindi States in this behalf; and

(c) whether Government propose to bring a suitable legislation before the House?